

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 32/(MAH)/2016
CA No.

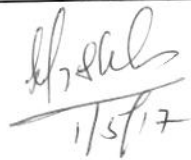

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Mr. Ramkrishna Mankari
V/s.
M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Mang H Shahi	Company Secretary in Practice (for Petitioner)	 1/5/17
2.	Deepak D. Deshpande	Advocate for Respondents	 01-05-17

ORDER

C.P. No. 32/59,241-242/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present alongwith Petitioner and the Respondent in person.
2. Two Post Dated Cheques, one Cheque of Rs. 69,86,275/- dated 07.06.2017 and another Cheque of Rs. 63,13,725/- dated 20th May, 2017 is handed over in the Court by the Respondent to the Petitioner. Let these cheques be encashed, thereafter the Petitioners shall comply with the conditions enlisted in the Consent Terms by mutually signing of all the documents such as Share Transfer Application Forms etc.
3. Since the issue is yet to be finally settled, the matter is now placed for Final Hearing on **19.06.2017**.

Dated: 01.05.2017

Sd/-
M.K. Shrawat
Member (Judicial)